

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2013
CA No.

CORAM:

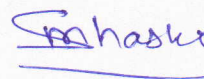
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES: Mr. Anilkumar Poddar
V/s.
M/s. Deccan Gold Mines Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Sachin mhaske	Advocate	

Order

CA No. 91/219/CLB/MB/MAH/2013

Respondent side is present; Applicant side is absent. Company Application
is dismissed ^{for} in default.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)